Ref	und Claimed?
	Yes
	No

R6.4 Adjustments to tax credits

(Complete Annexure and enter Total A4 here)

R6.5 Total Tax Credits

Department of Trade and Taxes Government of NCT of Delhi

Original / Revised If revised -----(i) Date of filing original return _ (ii) Acknowledgement/ Receipt No.____ Form DVAT 16
[See Rule 28 and 29]Itectop rito._____Delhi Value Added Tax ReturnItectop rito._____Attach a note explaining
the revisions

Form DVAT 16

	-					-										u.		CVI	.510	115				
R1 Tax Period	From				/				/				Го				/				Т	/		
			d	d			mn	1		y	у				dd	l			m	m		Ī	y	'y
		T										1	-1		Т			-1			г	т.		
R2.1 TIN																						+		
R2.2 Full Name of I	Dealer																				┢	╞	<u> </u>	
R2.3 Address	_																				┢	╞	<u> </u>	
																					┢	╞	<u> </u>	
R2.4 Telephone No																								
R3 Description of to				1.	-1			-	1	1								C	ad		Т	-	Т	
(In order of volume	•						ind	,	2	-								-			+	+	+	
1-highest volume to						Je I	iou	•	3									-			+	_	+	
1 mgnesi votune to	5 10 11 651		,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	inc,	, 				5									C	Jui		1			
R4 Turnover details	5	Gr	os	s Ti	ırn	ov	er														Т	1		
	F	Tu	Irne	ove	r (Cei	ntal	l)													T	1		
		Tu	Irne	ove	r (1	Lo	cal))																
R5 Computation of o	output tay	ĸ							Гur	nov	/er	(Rs	s.)					Ou	ıtp	ut 1	tax	(R	s.)	
R5.1 Goods taxable	at 1%																							
R5.2 Goods taxable	at 4%																							
R5.3 Goods taxable	at 12.5%																							
R5.4 Goods taxable	at 20%																							
R5.5 Works contract	t taxable	at 4	4%	,																				
R5.6 Works contract	t taxable	at	12.	.5%	,																			
R5.7 Exempted sales	5																							
R5.8 Ou	tput Tax	be	efoi	re a	dju	ıstr	ner	nts		S	ub 🛛	Гot	al	(A))									
R5.9 Adjustments to	o output t	ax						Γ				m												
(Complete Annexure	e and ent	er	То	tal .	A2	he	ere)		1	Anne	xure			(B))						Ļ			
	R5.10) T	ota	10	utŗ	out	Ta	x					(A	+B)									
															T									
R6 Turnover of Purc		De	elhi	Purchases (Rs.)														Tax	x C	red	dits	s (R	.s.)	
(including tax) & tax	credits						I	T	Т	Т	Imexure (B) (A+B) (A+B)													
R6.1 Capital goods						A2 here) Total A2 from Annexure (B) Itput Tax (A+B) Purchases (Rs.)												+	+		-	+	+	
R6.2 Other goods	11.1	-													_	_			-			+	_	
K6.3 Ta	x credit b	bet	ore	e ac	ljus	stm	lent	S		5	Sub	10	tal	(A))									

Total A4 from Annexure

(B)

(A+B)

R7.	1 Net Tax		(R5	.10) - (R6.5)				
R7.	2 Add : Interest, if payab	ole						
R7.	3 Add : Penalty, if payab	ole						
R7.	4 Less : Tax deducted at	source						
	(attached No.	of TDS cer	tificates in origina	l)				
R7.	5 Balance payable		(R7.1+R7.2+	R7.3-R7.4)				
R7.	6 Less : Amount deposit	ed by the de	ealer (attach proof	of payment)				
S.	Date of deposit	Challan	Name of Bank	Amount				
No.		No.	and Branch					
R8	Net Balance*		(R	7.5-R7.6)				

* The net balance should not be positive as the amount due has to be deposited before filing the return.

IF THE NET BALANCE ON LINE R8 IS NEGATIVE, PRO	VII)E I	DEI	ΓAI	LS	IN	TH	IS I	BO	X
Balance brought forward from line R8										
R9.1 Adjusted against liability under Central Sales Tax										
R9.2 Refund Claimed										
R9.3 Balance carried forward to next tax period										

IF REFUND IS CLAIMED, PROVIDE DETA	ILS	IN	TH	IS I	302	X		
R10 Details of Bank Account								
R10.1 Account No.								
R10.2 Account type (Saving/Current etc.)								
R10.3 MICR No.								
R10.4 Name of Bank & Branch								

R11 Inter-state trade and exports/imports	Int	er-s	state	e Sa	ales	/ E	xpo	orts	Ir	ter-	-sta	te F	Purc	chas	ses /	/ Im	ipoi	ts
¹ [R11.1 Against C Forms]																		
R11.2 Against C+E1/E2 Forms																		
R11.3 Inward/outward Stock Transfer against F Forms																		
R11.4 Against H Forms																		
R11.5 Against I Forms																		
R11.6 Against J Forms																		1
R11.7 Exports to / Imports from outside India																		
R11.8 Other (not supported by any Form)																		
R11.9 Capital goods																		1
R11.10 Total																		

R12 Verification	
I/We	hereby solemnly affirm and declare
that the information given hereinabove is true	e and correct to the best of my/our knowledge and
belief and nothing has been concealed therefro	m.
Signature of Authorised Signatory Full Name <i>(first name, middle, surname)</i> Designation/Status	
Place	
Date Day Month Year	

Instructions for filling Return Form

- 1. Please complete all the fields in the form.
- 2. State 'N/A' in any fields which is not applicable to you.
- 3. Return has to be filed within the time limit prescribed in rule 28 of the DVAT Rules.
- 4. Each page of the return form shall be signed by the authorised signatory.
- 5. For reporting adjustments, please use the following convention :
 - a. Any amount that decreases the output tax or tax credits should be entered as a negative amount with a negative sign (-) before it.
 - b. Any amount that increases the output tax or tax credit should be entered as a positive amount.

Annexure

(To be attached with the return where adjustments in Output Tax or Tax Credits are made) A1 Adjustments to Output Tax

Nature of Adjustment		-	utj	 se i Ta			_	Dec Dut	 t Ta	
A1.1 Sale cancelled [Section 8(1) (a)]										
A1.2 Nature of sale changed [Section 8(1) (b)]										
A1.3 Change in agreed consideration [Section 8(1) (c)]										
A1.4 Goods sold returned [Section 8(1)(d)]										
A1.5 Bad debts written off [Section 8(1) (e) and Rule 7A]										
A1.6 Bad debts recovered [Rule 7A(3)]										
A1.7 Tax payable on goods held on the date of cancellation of registration (Section 23)										
A1.8 Others adjustments, if any (specify)										
Total										
A2 Total net increase / (decrease) in Output Tax (A-F	3)			T	-				

A2 Total net increase / (decrease) in Output Tax

A.3 Adjustments to Tax Credits Nature of Adjustment Increase in Decrease in Tax Credit Tax Credit (D) (\mathbf{C}) A3.1 Tax credit carried forward from previous tax period A3.2 Receipt of debit notes from the seller [Section 10(1)] A3.3 Receipt of credit notes from seller [Section 10(1)] A3.4 Goods purchased returned or rejected [Section 10(1)] A3.5 Change in use of goods, for purposes other than for which credit is allowed [Section 10(2)(a)] A3.6 Change in use of goods for purposes for which credit is allowed [Section 10(2)(b)] A3.7 Tax credit disallowed in respect of stock transfer out of Delhi [Section 10(3)] A3.8 Tax credit for Transitional stock held on 1st April 2005 (Section 14) A3.9 Tax credit for purchase of Second-hand goods (Section 15) A3.10 Tax credit for goods held on the date of withdrawal from Composition Scheme [Section 16] A3.11 Tax credit for trading stock and raw materials held at the time of registration (Section 20) A3.12 Tax credit disallowed for goods lost or destroyed (Rule 7) A3.13 Tax credit adjustment on sale or stock transfer of capital goods [Section 9(9)(a)] A3.14 Others adjustments if any (specify) Total A4 Total net Increase / (decrease) in Tax Credits (C-D)

Substituted for the words and letters "Against C/D Forms" vide notification no. F.3(2)/Fin(T&E)/2007-08/(iv)/dsfte/353, dated 14.05.2007, w.e.f. 14.05.2007. Form was earlier substituted vide notification no. F.3(22)/Fin.(T&E)/2006-07/dsfte/344-353 dated 07.09.2006 w.e.f. 07.09.2006.